

ITEM NO.43

COURT NO.9

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 25425/2018

(Arising out of impugned final judgment and order dated 11-09-2018 in WP(C) No. 11102/2017 passed by the High Court Of Delhi At New Delhi)

RAM CHANDRA PRASAD SINGH

Petitioner(s)

VERSUS

SHARAD YADAV

Respondent(s)

Date : 24-02-2020 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN  
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s) Mr. Ranjit Kumar, Sr. Adv.  
Mr. Gopal Singh, AOR  
Mr. Manish Kumar, Adv.

For Respondent(s) Mr. Javedur Rahman, Adv.  
Mr. Aditya Bhat, Adv.  
Mr. Ali Asghar Rahim, Adv.  
Mr. Gautam Talukdar, AOR

UPON hearing the counsel the Court made the following

O R D E R

A request has been made for an adjournment.

List the matter on 02.03.2020 within first ten matters.

(MEENAKSHI KOHLI)  
AR-CUM-PS

(RENU KAPOOR)  
COURT MASTER